

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4143 of 2020

Hari Narayan Singh Petitioner (s)

Versus

The State of Jharkhand Opposite Party (s)

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner(s) : Mr. Anurag Kashyap, Advocate

For the State : Mr. Ravi Prakash, APP

2/Dated: 21st July, 2020

Heard through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.
3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Daltonganj, P.S. case No. 146 of 2017, corresponding to G.R. Case No. 2330 of 2017, registered under Sections 147, 148, 149, 387, 323, 506, 365 of the Indian Penal Code and Section 17 of the C.L.A.Act, pending in the court of learned Judicial Magistrate, 1st Class, Palamau at Daltonganj.
4. Learned counsel for the petitioner submits that the petitioner has committed no offence and his name came to the fore on the confessional statement of co-accused persons, which too before the police, which has got no evidentiary value. He further submits that the petitioner is in jail custody since 07.12.2017.
5. Learned APP opposes the prayer for bail, but could not dispute the fact that the allegation is based on the confessional statement of the co-accused.

6. In the aforesaid facts and circumstances of the case, the petitioner is directed to be released on bail. At present, the petitioner shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only), thereafter when the lockdown period is over, the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Palamau at Daltonganj, in connection with Daltonganj, P.S. Case No. 146 of 2017, corresponding to G.R. Case No. 2330 of 2017, within a period of one month from the date of lifting of lockdown.

7. Further, the petitioner shall appear on each and every date during trial before the learned trial court whenever the functioning of regular court begins till then the petitioner shall register his presence before the concerned police station fortnightly, failing which the learned trial court shall be at liberty to cancel his bail.

8. With the aforesaid directions this bail application is allowed and disposed of.

Amardeep/

(Deepak Roshan, J.)